

RATIFIED

Minutes of Meeting No.33/11 scheduled on 14.12.2010 of Norms Committee(NC-I) (DES.I Section)

The meeting No. 33/11 of the Norms Committee (NC-I) for the licensing year 2010-2011 actually held on 14.12.2010 under the Chairpersonship of Ms. Shubhra, Jt. Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2009-2014 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh. B.D. Ghosh, Jt.IA.	399, U.B	23063355	M/o Steel
2.	Sh B. C. Nayak. D.O.	429A, U.B.	23063321 Extn.3318	DHI
3.	Sh S.K. Jain, D.O.	429A, U.B.	23063321 Extn.3318	DIPP
4.	Sh. K.K. Funda, Asstt. Dir. (Mech)	736A, N.B.		DC(MSME)
5.	Sh. A.K. Mishra, AIA	13 A, U.G.	23063332	M/o Steel
6.	Sh. B.K. Sachdeva, FTDO	404, U.B.	23061562 Ext.265	DGFT

I -The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC. The decisions taken thereon were as under: -

1	Case No.:36/42/80-ALC2/2008	Party Name:THERMAX LTD.,	Meet No/Date:33/80-ALC2/2010 14.12.2010	Status: Deferred
	HQ File :01/80/050/01660/AM09/	RLA File :31/24/040/00274/AM09/	Lic.No/Date:3110036910 06.01.2009	Defer Date:25.01.2011
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 27.01.2011: - 1. Information in respect of Sl.No.5 & 11 of the Standard Deficiency Format. 2. Specification of export product. 3. Gross weight & net weight of item No. 5 to 8 of import.			

2	Case No.:40/47/80-ALC2/2009	Party Name:MINDA SILCA ENGINEERING LTD.	Meet No/Date:33/80-ALC2/2010 14.12.2010	Status: Deferred
	HQ File :01/80/050/00759/AM10/	RLA File :05/24/040/00462/AM10/	Lic.No/Date:0510258405 12.02.2010	Defer Date:25.01.2011
	Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the consideration and to relist the case for 25.01.2011.			

3	Case No.:22/49/80-ALC2/2009	Party Name:ULTRA ENGINEERS	Meet No/Date:33/80-ALC2/2010 14.12.2010	Status: Closed
	HQ File :01/80/050/00791/AM10/	RLA File :31/24/040/00234/AM10/	Lic.No/Date:3110042181 03.03.2010	
	Decision : The Committee noted that the firm has surrendered the license to R.A. The Committee, therefore, decided to close the case on the part of N.C. The RA may take necessary action accordingly.			

	Case No.:2/11/80-ALC2/2010	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:33/80-ALC2/2010 14.12.2010	Status: Deferred

4			14.12.2010	
	HQ File :01/80/050/00148/AM11/	RLA File :04/24/040/00026/AM11/	Lic.No/Date:0410113745 12.05.2010	Defer Date:25.01.2011
	Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the consideration and to relist the case for 25.01.2011.			

- 15- Quantity 9 Nos.& Model No. C-GOODS AUTO GT110/15-15- Quantity 3 Nos.”
2. Word “relevant” prefixed with the description of import items at Sl. Nos. 43, 44, 45 &48.
3. Import items from S.No.1 to 55 allowed on net to net basis with accountability clause

The Regional Authority may take necessary action accordingly.

11	Case No.:22/22/80-ALC2/2010	Party Name:INTERNATIONAL COIL LIMITED,	Meet No/Date:33/80-ALC2/2010 14.12.2010	Status: Approved						
	HQ File :01/80/050/00333/AM11/	RLA File :05/23/040/00047/AM11/	Lic.No/Date:0510267977 12.07.2010							
Decision : As per written comments of DIPP vide their U.O. Note dated 14.12.10, the committee decided to ratify the norms in respect of the subject advance authorization as under:-										
<table><tr><th>Sl.No.</th><th>Item of import</th><th>Wastage Allowed</th></tr><tr><td>1.</td><td>Seamless copper tube in coil form 5/8” OD</td><td>1.01 Kg/kg content in export product</td></tr></table>					Sl.No.	Item of import	Wastage Allowed	1.	Seamless copper tube in coil form 5/8” OD	1.01 Kg/kg content in export product
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1.	Seamless copper tube in coil form 5/8” OD	1.01 Kg/kg content in export product								
The Regional Authority may take necessary action accordingly.										

12	Case No.:33/22/80-ALC2/2010	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:33/80-ALC2/2010 14.12.2010	Status: Approved
	HQ File :01/80/050/00344/AM11/	RLA File :03/94/040/00301/AM11/	Lic.No/Date:0310582926 12.07.2010	
Decision : As per written comments of DIPP vide their U.O. Note dated 14.12.10, the committee decided to ratify the norms in respect of the subject advance authorization as under:-				
1. Net empty export weights of 460854 Kgs. & 509867 Kgs. to be specified with the quantities of export products at Sl. No. 1 & 2 respectively. 2. Quantities of export products at Sl. Nos. 1 & 2 corrected as 2 Nos. each. 3. Quantity of import item at Sl. No. 1 allowed as 4 Nos. on net to net basis. However, duty free weight of this item may be allowed as 59860 Kg inclusive of 2 % wastage. 4. Quantity of import item at Sl. No. 2 allowed as 4 Nos. on net to net basis. However, duty free weight of this item allowed as 1018.72 Kg inclusive of 3.8 % wastage as applied for. 5. Quantity of import item at Sl. No. 3 allowed as 4 Nos.(14180 Kgs) on net to net basis. 6. Quantity of import item at Sl. No. 4 allowed as 156 Nos. (800 Kgs) on net to net basis. 7. Quantity of import item at Sl. No. 5 allowed as 53 Nos. (106 Kgs) on net to net basis. 8. Quantity of import item at Sl. No. 6 allowed as 4 Nos. (7000 Kgs) on net to net basis.				
9. Quantity of import item at Sl. No. 7 allowed as 82 Nos. on net to net basis. However, duty free weight of this item allowed as 96427.43 Kg inclusive of 3.38 % wastage as applied for. 10. Quantity of import item at Sl. No. 8 allowed as 710 Nos. (5179 Kgs) on net to net basis. 11. Quantity of import item at Sl. No. 9 allowed as 22 Nos. (221 Kgs) on net to net basis. 12. Quantity of import item at Sl. No. 10 allowed as 8 Nos. (600 Kgs) on net to net basis. 13. Word “Relevant” prefixed with the descriptions of import items at Sl. No. 11, 20 & 21.				

14. Quantity of import item at Sl. No 11 allowed as 122442 Kgs inclusive of 5.1 % wastage after 1/3rd recovery.
15. Quantity of import item at Sl. No. 12 allowed as 36 Nos. on net to net basis. However, duty free weight of this item allowed as 130.98 Kg inclusive of 3.8 % wastage as applied for.
16. Quantity of import item at Sl. No. 13 allowed as 2 Nos. on net to net basis. However, duty free weight of this item allowed as 0.62 Kg inclusive of 3.8 % wastage as applied for
17. Quantity of import item at Sl. No. 14 allowed as 4 Nos. (87349 Kgs) on net to net basis.
18. Import items at Sl. Nos. 15 & 22 allowed as per policy for spares.
19. Quantity of import item at Sl. No. 16 allowed as 68 Nos. (140 Kgs) on net to net basis.
20. Quantities of import items at Sl. Nos. 17, 18 & 19 allowed as 14777 Kgs., 16678 Kgs. & 16678 Kgs. respectively.
21. Quantity of import item at Sl. No. 20 allowed applied for i.e. 5711.34 Kgs inclusive of 2.8 % wastage.
22. Quantity of import item at Sl. No. 21 allowed as 5179 Kgs. (559 Meters) inclusive of 2 % wastage.
23. Import of components allowed with accountability clause

The Regional Authority may take necessary action accordingly.

13	Case No.:5/18/80-ALC2/2010	Party Name:THERMAX LTD.,	Meet No/Date:33/80-ALC2/2010 14.12.2010	Status: Deferred
	HQ File :01/80/050/00258/AM11/	RLA File :31/24/040/00058/AM11/	Lic.No/Date:3110043947 13.07.2010	Defer Date:25.01.2011
Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the consideration and to relist the case for 25.01.2011.				

14	Case No.:10/18/80-ALC2/2010	Party Name:MIKROTEK MACHINES LTD.,	Meet No/Date:33/80-ALC2/2010 14.12.2010	Status: Approved
	HQ File :01/80/050/00263/AM11/	RLA File :07/24/040/00102/AM11/	Lic.No/Date:0710072868 13.07.2010	
Decision : The Committee noted that R.A. has informed that Advance Authorization issued to the firm for import of component on net-to-net basis with accountability clause as per GN-4. The Committee decided to close the case on the part of NC.				
Regional Authority may take necessary action accordingly.				

15	Case No.:11/18/80-ALC2/2010	Party Name:NOV SARA INDIA PVT. LTD.,	Meet No/Date:33/80-ALC2/2010 14.12.2010	Status: Closed
	HQ File :01/80/050/00264/AM11/	RLA File :61/24/040/00031/AM11/	Lic.No/Date:6110000468 13.07.2010	
Decision : The Committee noted that R.A. has informed that the subject advance authorization was allowed to the firm as per GN-4 in terms of Policy Circular No. 20 dated 05.12.2007. The Committee accordingly decided to close the case on the part of NC.				
The Regional Authority may take note of the NC decision for information.				

16	Case No.:12/18/80-ALC2/2010	Party Name:NOV SARA INDIA PVT. LTD.,	Meet No/Date:33/80-ALC2/2010 14.12.2010	Status: Closed
	HQ File :01/80/050/00265/AM11/	RLA File :61/24/040/00032/AM11/	Lic.No/Date:6110000469 13.07.2010	
Decision : The Committee noted that R.A. has informed that the subject advance authorization was allowed to the firm as per GN-4 in terms of Policy Circular No. 20 dated 05.12.2007. The Committee accordingly decided to close the case on the part of NC.				

The Regional Authority may take note of the NC decision for information.

17	Case No.: 36/22/80-ALC2/2010	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:33/80-ALC2/2010 14.12.2010	Status: Approved
	HQ File :01/80/050/00347/AM11/	RLA File :03/95/040/00041/AM11/	Lic.No/Date:0310583261 13.07.2010	
Decision : As per written comments of DIPP vide their U.O. Note dated 14.12.10, the committee decided to ratify the norms in respect of the subject advance authorization as under:-				
1. Net empty export weight of 277 Kgs to be specified with the quantity of export products. 2. Import items at Sl. Nos. 1, 2 & 3 allowed on net to net basis with accountability clause. 3. Total quantity of import items at Sl. No. 4 to 7 & 10 to 19 put together may be allowed within 10 % of FOB value of exports. 4. Import items at S. No. 8 & 9 allowed as 1.05 Sq.mtr./Sq. mtr. content in the export product.				
The Regional Authority may take necessary action accordingly.				

18	Case No.: 27/18/80-ALC2/2010	Party Name:KONE ELEVATOR INDIA PVT LTD	Meet No/Date:33/80-ALC2/2010 14.12.2010	Status: Approved
	HQ File :01/80/050/00280/AM11/	RLA File :04/24/040/00081/AM11/	Lic.No/Date:0410115530 14.07.2010	
Decision : As per written comments of DIPP vide their U.O. Note dated 14.12.10, the committee decided to ratify the norms in respect of the subject advance authorization as under:-				
1. Description of Export product modified as “ Elevator/lifts Model No. C-PASS-AUTO PT-20/15-15- Quantity 12 Nos. Model No. C-PASS-AUTO PT-16/10-15- Quantity 2 Nos. Model No. C-PASS-AUTO PT-08/10-15- Quantity 4 Nos. & Model No. C-MONO-GREEN PW16/10-19- Quantity 3 Nos.” 2. Word “relevant” prefixed with the description of import items at Sl. Nos. 16,17, 24 , 25 & 30. 3. Import items from S.No.1 to 61 allowed on net to net basis with accountability clause				
The Regional Authority may take necessary action accordingly.				

19	Case No.: 17/22/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:33/80-ALC2/2010 14.12.2010	Status: Deferred
	HQ File :01/80/050/00328/AM11/	RLA File :04/24/040/00058/AM11/	Lic.No/Date:0410115601 19.07.2010	Defer Date:25.01.2011
Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the consideration and to relist the case for 25.01.2011.				

20	Case No.: 24/22/80-ALC2/2010	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:33/80-ALC2/2010 14.12.2010	Status: Deferred
	HQ File :01/80/050/00335/AM11/	RLA File :05/23/040/00106/AM11/	Lic.No/Date:0510268585 21.07.2010	Defer Date:25.01.2011
Decision : The Committee directed to forward a copy of firm's reply to DHI for examination and comments and to relist the case for 25.01.2011				

21	Case No.: 48/18/80-ALC2/2010	Party Name:THERMAX LTD.,	Meet No/Date:33/80-ALC2/2010 14.12.2010	Status: Deferred
	HQ File :01/80/050/00301/AM11/	RLA File :31/24/040/00061/AM11/	Lic.No/Date:3110044086 22.07.2010	Defer Date:25.01.2011

Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the consideration and to relist the case for 25.01.2011.

22	Case No.:51/18/80-ALC2/2010	Party Name:FREUDENBERG FILTRATION TECHNOLOGIES INDIA PVT.LTD.	Meet No/Date:33/80- ALC2/2010 14.12.2010	Status: Approved
	HQ File :01/80/050/00304/AM11/	RLA File :31/24/040/00016/AM11/	Lic.No/Date:3110044106 26.07.2010	
Decision :As per written comments of DC(MSME) vide their U.O. Note No.30(131)/10-ME dated 07.12.10, the committee decided to ratify the norms in respect of the subject advance authorization as under:- Taking clue from the SION at Sl. No. C-1799, recommends imported raw material as 1.02 Kg/kg content in export product. The Regional Authority may take necessary action accordingly.				

23	Case No.:41/22/80-ALC2/2010	Party Name:KINECO PVT. LTD.	Meet No/Date:33/80- ALC2/2010 14.12.2010	Status: Deferred
	HQ File :01/80/050/00352/AM11/	RLA File :17/24/040/00008/AM11/	Lic.No/Date:1710003421 27.07.2010	Defer Date:25.01.2011
Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the consideration and to relist the case for 25.01.2011.				

24	Case No.:32/22/80-ALC2/2010	Party Name:STANDARD RADIATORS PVT.LTD.	Meet No/Date:33/80- ALC2/2010 14.12.2010	Status: Approved
	HQ File :01/80/050/00343/AM11/	RLA File :34/24/040/00064/AM11/	Lic.No/Date:3410027717 16.08.2010	
Decision :As per written comments of DIPP vide their U.O. Note dated 14.12.10, the committee decided to ratify the norms in respect of the subject advance authorization as under:- After taking clue from SION C-1891, Advance Authorization may be ratified: 1. Quantity of export product may also be specified as 300 Nos. in addition to its weight. 2. Word “Relevant” prefixed with the descriptions of import items at Sl. No. 1, 2, 3 & 4. 3. Quantities of import item at Sl. No. 1 & 3 allowed as 985.1 Kgs. & 814.1 Kgs. respectively inclusive of 2 % wastage. 4. Quantities of import items at Sl. No. 2 & 4 allowed as 930.4 Kgs. & 189.4 Kgs. respectively inclusive of 3 % wastage 5. Total quantity of import items at Sl. No. 5, 6 & 7 put together allowed within 0.5% of FOB value of exports. The Regional Authority may take necessary action accordingly.				

25	Case No.:25/22/80-ALC2/2010	Party Name:KONE ELEVATOR INDIA PVT LTD	Meet No/Date:33/80- ALC2/2010 14.12.2010	Status: Approved
	HQ File :01/80/050/00336/AM11/	RLA File :04/24/040/00121/AM11/	Lic.No/Date:0410116336 17.08.2010	
Decision :As per written comments of DIPP vide their U.O. Note dated 14.12.10, the committee decided to ratify the norms in respect of the subject advance authorization as under:- 1. Description of Export product modified as “ Elevator/lifts Model No. B-MONO-GREEN PW15/10-19- Quantity 4Nos.” 2. Word “relevant” prefixed with the description of import items at Sl. Nos. 29 & 30. 3. Import items from S.No.1 to 32 allowed on net to net basis with accountability clause				

The Regional Authority may take necessary action accordingly.

26	Case No.:56/22/80-ALC2/2010	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:33/80- ALC2/2010 14.12.2010	Status: Approved
	HQ File :01/80/050/00367/AM11/	RLA File :03/94/040/00424/AM11/	Lic.No/Date:0310589054 23.08.2010	
Decision : As per written comments of DIPP vide their U.O. Note dated 14.12.10, the committee decided to ratify the norms in respect of the subject advance authorization as under:- 1. Net empty export weight of 9710 Kgs. specified with the quantity of export product. 2. Quantity of import item at Sl. No. 1 allowed as 210 Nos. (96.17 Kgs) on net to net basis. 3. Quantity of import item at Sl. No. 2 allowed as 6 Nos. on net to net basis. However, duty free weight of this item may be allowed as 900 Kg inclusive of 3.38 % wastage as applied for. 4. Quantity of import item at Sl. No. 3 allowed as 28 Nos. on net to net basis. However, duty free weight of this item allowed as 223 Kg inclusive of 3.38 % wastage as applied for. 5. Quantity of import item at Sl. No. 4 allowed as 120 Nos.(30Kgs) on net to net basis. 6. Quantity of import item at Sl. No. 5 allowed as 30 Nos. (30 Kgs) on net to net basis. 7. Word “Relevant” prefixed with the descriptions of import items at Sl. No. 6 & 7. 8. Quantity of import item at Sl. No. 6 allowed applied for i.e. 2468 Kgs inclusive of 4.8 % wastage. 9. Quantity of import item at Sl. No. 7 allowed as 4503 Kgs. (5977 Meters) inclusive of 2 % wastage. 10. Quantities of import items at Sl. Nos. 8, 9 & 10 allowed as 53 Kgs. each. 11. Import of components allowed with accountability clause The Regional Authority may take necessary action accordingly.				

27	Case No.:15/33/80-ALC2/2010	Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.,	Meet No/Date:33/80- ALC2/2010 14.12.2010	Status: Deferred
	HQ File :01/80/050/00571/AM11/	RLA File :34/24/040/00082/AM11/	Lic.No/Date:3410027777 24.08.2010	Defer Date:25.01.2011
Decision : The Committee observed that the comments called for from C&PC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 25.01.2011.				

28	Case No.:1/24/80-ALC2/2010	Party Name:A RAYMOND FASTENERS INDIA PRIVATE LIMITED	Meet No/Date:33/80- ALC2/2010 14.12.2010	Status: Deferred
	HQ File :01/80/050/00373/AM11/	RLA File :31/24/040/00092/AM11/	Lic.No/Date:3110044476 26.08.2010	Defer Date:25.01.2011
Decision : The Committee directed to forward a copy of firm's reply to DHI for examination and comments and to relist the case for 25.01.2011.				

29	Case No.:5/24/80-ALC2/2010	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:33/80- ALC2/2010 14.12.2010	Status: Deferred
	HQ File :01/80/050/00377/AM11/	RLA File :05/24/040/00198/AM11/	Lic.No/Date:0510271860 31.08.2010	Defer Date:25.01.2011
Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 25.01.2011: - 1. Information in respect of Sl.No.3,4,5, 6 & 11 of SDL of the Standard Deficiency Format. 2. Copy of application with the copy of license.				

Case No.:17/24/80-ALC2/2010	Party Name:PRECIHOLE MACHINE TOOLS PVT. LTD.,	Meet No/Date:33/80- ALC2/2010 14.12.2010	Status: Deferred
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30			14.12.2010	
	HQ File :01/80/050/00389/AM11/	RLA File :03/95/040/00432/AM11/	Lic.No/Date:0310590878 03.09.2010	Defer Date:25.01.2011
Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the consideration and to relist the case for 25.01.2011.				

31	Case No.: 4/25/80-ALC2/2010	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:33/80-ALC2/2010 14.12.2010	Status: Deferred
	HQ File :01/80/050/00394/AM11/	RLA File :53/24/040/00015/AM11/	Lic.No/Date:5310011323 08.09.2010	Defer Date:25.01.2011
Decision : The Committee observed that the comments called for from C&PC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 25.01.2011.				

32	Case No.: 26/33/80-ALC2/2010	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:33/80-ALC2/2010 14.12.2010	Status: Deferred
	HQ File :01/80/050/00582/AM11/	RLA File :05/24/040/00205/AM11/	Lic.No/Date:0510272363 08.09.2010	Defer Date:25.01.2011
Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 25.01.2011: - 1. Information in respect of Sl.No.3,4,5, 11 & 13 of the Standard Deficiency Format.				

33	Case No.: 17/33/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:33/80-ALC2/2010 14.12.2010	Status: Deferred
	HQ File :01/80/050/00573/AM11/	RLA File :09/24/040/00223/AM11/	Lic.No/Date:0910043468 09.09.2010	Defer Date:25.01.2011
Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 25.01.2011: - 1. Information in respect of Sl.No.4,5, 9 & 11 of the Standard Deficiency Format. 2. Details of Associated Accessories along with individual weight & Raw materials & components required for each export items. 3. Input Weight of each casting/ forging and corresponding finished weight. 4. Length & weight of different types of pipes proposed for import separately. 5. Use of each item of import. 6. Net weight & gross weight of item no 76 of import.				

34	Case No.: 3/25/80-ALC2/2010	Party Name:THERMAX LTD.,	Meet No/Date:33/80-ALC2/2010 14.12.2010	Status: Deferred
	HQ File :01/80/050/00393/AM11/	RLA File :31/24/040/00109/AM11/	Lic.No/Date:3110044643 13.09.2010	Defer Date:25.01.2011
Decision : The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case for 25.01.2011.				

35	Case No.: 6/25/80-ALC2/2010	Party Name:KERN-LIEBERS SPRINGS & STAMPINGS PVT.LTD,	Meet No/Date:33/80-ALC2/2010 14.12.2010	Status: Deferred
	HQ File :01/80/050/00396/AM11/	RLA File :07/24/040/00188/AM11/	Lic.No/Date:0710074164 14.09.2010	Defer Date:25.01.2011
Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 25.01.2011: -				

1. Information in respect of Sl.No.3,4,5 & 11 of the Standard Deficiency Format export product wise.

36	Case No.: 34/27/80-ALC2/2010	Party Name:NOV SARA INDIA PRIVATE LIMITED	Meet No/Date:33/80-ALC2/2010 14.12.2010	Status: Closed
	HQ File :01/80/050/00431/AM11/	RLA File :61/24/040/00051/AM11/	Lic.No/Date:6110000495 21.09.2010	
	Decision : The Committee noted that R.A. has informed the subject advance authorization allowed to the firm as per GN-4 in terms of Policy Circular No. 20 dated 05.12.2007. The Committee accordingly decided to close the case on the part of NC. The Regional Authority may take note of the NC decision for information.			

37	Case No.: 35/27/80-ALC2/2010	Party Name:NOV SARA INDIA PVT. LTD.,	Meet No/Date:33/80-ALC2/2010 14.12.2010	Status: Closed
	HQ File :01/80/050/00432/AM11/	RLA File :61/24/040/00050/AM11/	Lic.No/Date:6110000496 21.09.2010	
	Decision : The Committee noted that R.A. has informed the subject advance authorization allowed to the firm as per GN-4 in terms of Policy Circular No. 20 dated 05.12.2007. The Committee accordingly decided to close the case on the part of NC. The Regional Authority may take note of the NC decision for information.			

38	Case No.: 5/29/80-ALC2/2010	Party Name:PRABHA EXPORTS(P) LTD	Meet No/Date:33/80-ALC2/2010 14.12.2010	Status: Deferred
	HQ File :01/80/050/00440/AM11/	RLA File :03/95/040/00425/AM11/	Lic.No/Date:0310594357 29.09.2010	Defer Date:25.01.2011
	Decision : The Committee directed to forward a copy of firm's application to DHI for examination and comments. The case may be re-listed on 25.01.2011.			

39	Case No.: 28/33/80-ALC2/2010	Party Name:WUERTH ELEKTRONIK INDIA PRIVATE LIMITED	Meet No/Date:33/80-ALC2/2010 14.12.2010	Status: Deferred
	HQ File :01/80/050/00584/AM11/	RLA File :07/24/040/00233/AM11/	Lic.No/Date:0710074556 01.10.2010	Defer Date:25.01.2011
	Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 25.01.2011: - 1. Information in respect of Sl.No.3,6,8 & 9 of the Standard Deficiency Format. 2. Use of different types of "Testing Needles" in export product and justification/basis for their required quantities. 3. Justification/calculations for the quantities of import items from Sl. No. 11 to 17.			

40	Case No.: 37/29/80-ALC2/2010	Party Name:PAHARPUR COOLING TOWERS LIMITED,	Meet No/Date:33/80-ALC2/2010 14.12.2010	Status: Approved
	HQ File :01/80/050/00472/AM11/	RLA File :02/24/040/00049/AM11/	Lic.No/Date:0210148950 06.10.2010	
	Decision : As per written comments of DIPP vide their U.O. Note dated 14.12.10, the committee decided to ratify the norms in respect of the subject advance authorization as under:- 1. Import items from Sl. Nos. 1 to 8 & 29 to 31 allowed as per SION C- 1708. 2. Import items from Sl. Nos. 9 to 28 allowed on net to net basis with accountability clause			

The Regional Authority may take necessary action accordingly.

41	Case No.: 16/33/80-ALC2/2010	Party Name:C K INDUSTRIES	Meet No/Date:33/80-ALC2/2010 14.12.2010	Status: Deferred
	HQ File :01/80/050/00572/AM11/	RLA File :34/24/040/00163/AM11/	Lic.No/Date:3410028224 07.10.2010	Defer Date:25.01.2011
Decision : The Committee noted that the firm's application already been forward to DHI. The Committee also directed to forward a copy of firm's application to DIPP for examination and comments. The case may be re-listed on 25.01.2011.				

42	Case No.: 27/33/80-ALC2/2010	Party Name:TEMA INDIA LIMITED	Meet No/Date:33/80-ALC2/2010 14.12.2010	Status: Deferred
	HQ File :01/80/050/00583/AM11/	RLA File :03/95/040/00543/AM11/	Lic.No/Date:0310596007 08.10.2010	Defer Date:25.01.2011
Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 25.01.2011: - 1. Information in respect of Sl.No.3,4,5 & 11 of the Standard Deficiency Format export product wise.				

43	Case No.: 22/33/80-ALC2/2010	Party Name:MASTER HANDLERS PVT. LTD.	Meet No/Date:33/80-ALC2/2010 14.12.2010	Status: Deferred
	HQ File :01/80/050/00578/AM11/	RLA File :31/21/040/00207/AM11/	Lic.No/Date:3110045040 14.10.2010	Defer Date:25.01.2011
Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 25.01.2011: - 1. Information in respect of Sl.No.3,8 & 9 of the Standard Deficiency Format. 2. Use of each component proposed for import in the manufacture of export product. 3. Calculation for items of import which require further processing before used in the export product.				

44	Case No.: 25/33/80-ALC2/2010	Party Name:R.D.ENGINEERS (INDIA) PVT.LTD.	Meet No/Date:33/80-ALC2/2010 14.12.2010	Status: Deferred
	HQ File :01/80/050/00581/AM11/	RLA File :03/95/040/00557/AM11/	Lic.No/Date:0310596998 14.10.2010	Defer Date:25.01.2011
Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 25.01.2011: - 1. Information in respect of Sl.No.3,4,5 & 11 of the Standard Deficiency Format export product wise.				

45	Case No.: 23/33/80-ALC2/2010	Party Name:PAHARPUR COOLING TOWERS LIMITED,	Meet No/Date:33/80-ALC2/2010 14.12.2010	Status: Approved
	HQ File :01/80/050/00579/AM11/	RLA File :02/24/040/00110/AM11/	Lic.No/Date:0210149399 19.10.2010	
Decision : As per written comments of DIPP vide their U.O. Note dated 14.12.10, the committee decided to ratify the norms in respect of the subject advance authorization as under:- 1. Import items from S.Nos.1 to 9 allowed as per SION C- 1708.				

2. Import items from S.Nos.10 to 22 allowed on net to net basis with accountability clause.

The Regional Authority may take necessary action accordingly.

46	Case No.: 18/33/80-ALC2/2010	Party Name:HIND HIGH VACUUM COMPANY PVT LTD.	Meet No/Date:33/80-ALC2/2010 14.12.2010	Status: Deferred
	HQ File :01/80/050/00574/AM11/	RLA File :07/24/040/00285/AM11/	Lic.No/Date:0710074989 22.10.2010	Defer Date:25.01.2011
Decision : The Committee noted that the firm's application already been forward to DHI. The committee also directed to forward a copy of firm's application to DIPP for examination and comments. The case may be re-listed on 25.01.2011.				

47	Case No.: 24/33/80-ALC2/2010	Party Name:TEMA INDIA LIMITED	Meet No/Date:33/80-ALC2/2010 14.12.2010	Status: Deferred
	HQ File :01/80/050/00580/AM11/	RLA File :03/95/040/00582/AM11/	Lic.No/Date:0310598467 25.10.2010	Defer Date:25.01.2011
Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 25.01.2011: - 1. Information in respect of Sl.No.3,4,5 &11 of the Standard Deficiency Format.				

48	Case No.: 19/33/80-ALC2/2010	Party Name:AQUASUB ENGINEEING	Meet No/Date:33/80-ALC2/2010 14.12.2010	Status: Deferred
	HQ File :01/80/050/00575/AM11/	RLA File :32/24/040/00037/AM11/	Lic.No/Date:3210045950 29.10.2010	Defer Date:25.01.2011
Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 25.01.2011: - 1. Information in respect of Sl.No.3,5 and 11 of the Standard Deficiency Format, separately for each export product. 2. Specific list of item(s) of exports with quantity of each export product in Nos and net weight thereof.				

49	Case No.: 21/33/80-ALC2/2010	Party Name:VOLVO BUSES INDIA PVT.LTD,	Meet No/Date:33/80-ALC2/2010 14.12.2010	Status: Deferred
	HQ File :01/80/050/00577/AM11/	RLA File :07/24/040/00296/AM11/	Lic.No/Date:0710075184 01.11.2010	Defer Date:25.01.2011
Decision : The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case for 25.01.2011.				

50	Case No.: 10/33/80-ALC2/2010	Party Name:CHEMICO SYNTHETICS LTD.,	Meet No/Date:33/80-ALC2/2010 14.12.2010	Status: Deferred
	HQ File :01/80/050/00566/AM11/	RLA File :05/23/040/00161/AM11/	Lic.No/Date:0510276220 02.11.2010	Defer Date:25.01.2011
Decision : The Committee observed that the comments called for from M/o Mines are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed				

on 25.01.2011.

51	Case No.:20/33/80-ALC2/2010	Party Name:BIRLA ERICSSON OPTICAL LTD.,	Meet No/Date:33/80-ALC2/2010 14.12.2010	Status: Deferred
	HQ File :01/80/050/00576/AM11/	RLA File :11/24/040/00051/AM11/	Lic.No/Date:1110023479 02.11.2010	Defer Date:25.01.2011
	Decision : The Committee observed that the comments called for from DIT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 25.01.2011.			

52	Case No.:1/33/80-ALC2/2010	Party Name:H L E ENGINEERS PVT LTD,	Meet No/Date:33/80-ALC2/2010 14.12.2010	Status: Deferred
	HQ File :01/80/050/00557/AM11/	RLA File :52/24/040/00027/AM11/	Lic.No/Date:5210032620 19.11.2010	Defer Date:25.01.2011
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be relist on 25.01.2011.			

53	Case No.:2/33/80-ALC2/2010	Party Name:LIEBHERR MACHINE TOOLS (I) PVT LTD	Meet No/Date:33/80-ALC2/2010 14.12.2010	Status: Deferred
	HQ File :01/80/050/00558/AM11/	RLA File :07/24/040/00301/AM11/	Lic.No/Date:0710075512 19.11.2010	Defer Date:25.01.2011
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to DHI for examination and submission of comments. The case may be relist on 25.01.2011.			

54	Case No.:3/33/80-ALC2/2010	Party Name:L&T - MHI TURBINE GENERATORS PVT.LTD.	Meet No/Date:33/80-ALC2/2010 14.12.2010	Status: Deferred
	HQ File :01/80/050/00559/AM11/	RLA File :03/95/040/00615/AM11/	Lic.No/Date:0310602242 22.11.2010	Defer Date:25.01.2011
	Decision : The Committee handed over the firm's application to DHI for examination and comments. The case may be relist on 25.01.2011.			

55	Case No.:4/33/80-ALC2/2010	Party Name:KIRLOSKAR PNEUMATIC CO LTD	Meet No/Date:33/80-ALC2/2010 14.12.2010	Status: Deferred
	HQ File :01/80/050/00560/AM11/	RLA File :31/24/040/00166/AM11/	Lic.No/Date:3110045545 22.11.2010	Defer Date:25.01.2011
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be relist on 25.01.2011.			

56	Case No.:6/33/80-ALC2/2010	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:33/80-ALC2/2010 14.12.2010	Status: Deferred
	HQ File :01/80/050/00562/AM11/	RLA File :53/24/040/00021/AM11/	Lic.No/Date:5310011777 22.11.2010	Defer Date:25.01.2011
	Decision : The Committee observed that the comments called for from C&PC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed for			

Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed for 25.01.2011.

57	Case No.:5/33/80-ALC2/2010	Party Name:DAYCO VIKAS POWER TRANSMISSION PVT. LTD.	Meet No/Date:33/80- ALC2/2010 14.12.2010	Status: Deferred
	HQ File :01/80/050/00561/AM11/	RLA File :05/23/040/00221/AM11/	Lic.No/Date:0510277594 23.11.2010	Defer Date:25.01.2011
	Decision : The Committee handed over the firm's application to DIPP for examination and comments. The case may be relist on 25.01.2011.			

58	Case No.:7/33/80-ALC2/2010	Party Name:MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:33/80- ALC2/2010 14.12.2010	Status: Deferred
	HQ File :01/80/050/00563/AM11/	RLA File :05/24/040/00291/AM11/	Lic.No/Date:0510277676 23.11.2010	Defer Date:25.01.2011
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be relist on 25.01.2011.			

59	Case No.:8/33/80-ALC2/2010	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:33/80- ALC2/2010 14.12.2010	Status: Deferred
	HQ File :01/80/050/00564/AM11/	RLA File :07/24/040/00328/AM11/	Lic.No/Date:0710075606 24.11.2010	Defer Date:25.01.2011
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be relist on 25.01.2011.			

60	Case No.:9/33/80-ALC2/2010	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:33/80- ALC2/2010 14.12.2010	Status: Deferred
	HQ File :01/80/050/00565/AM11/	RLA File :07/24/040/00329/AM11/	Lic.No/Date:0710075610 24.11.2010	Defer Date:25.01.2011
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be relist on 25.01.2011.			

61	Case No.:11/33/80-ALC2/2010	Party Name:SCHOTT KAISHA PRIVATE LIMITED	Meet No/Date:33/80- ALC2/2010 14.12.2010	Status: Deferred
	HQ File :01/80/050/00567/AM11/	RLA File :03/95/040/00680/AM11/	Lic.No/Date:0310602719 24.11.2010	Defer Date:25.01.2011
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be relist on 25.01.2011.			

62	Case No.:12/33/80-ALC2/2010	Party Name:JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:33/80- ALC2/2010 14.12.2010	Status: Deferred
	HQ File :01/80/050/00568/AM11/	RLA File :05/23/040/00236/AM11/	Lic.No/Date:0510277816 24.11.2010	Defer Date:25.01.2011
	Decision : The Committee handed over the firm's application to DHI for examination and comments. The case may be relist on 25.01.2011.			

63	Case No.:13/33/80-ALC2/2010	Party Name:JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:33/80-ALC2/2010 14.12.2010	Status: Deferred
	HQ File :01/80/050/00569/AM11/	RLA File :05/23/040/00237/AM11/	Lic.No/Date:0510277817 24.11.2010	Defer Date:25.01.2011
	Decision : The Committee handed over the firm's application to DHI for examination and comments. The case may be relist on 25.01.2011.			

64	Case No.:14/33/80-ALC2/2010	Party Name:ENDRESS AND HAUSER (INDIA) AUTOMATION INSTRU-	Meet No/Date:33/80-ALC2/2010 14.12.2010	Status: Approved
	HQ File :01/80/050/00570/AM11/	RLA File :03/94/040/00766/AM11/	Lic.No/Date:0310602803 24.11.2010	
	Decision : Based on the recommendation of the representative of the DIPP present in the meeting, the committee decided to ratify the norms in respect of the subject advance authorization as per GN-4. Regional Authority may take necessary action accordingly.			

65	Case No.:29/33/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:33/80-ALC2/2010 14.12.2010	Status: Deferred
	HQ File :01/80/050/00585/AM11/	RLA File :04/24/040/00214/AM11/	Lic.No/Date:0410119184 25.11.2010	Defer Date:25.01.2011
	Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the consideration and to relist the case for 25.01.2011.			

S.No.347

Case No. A/R – 152	M/s. Thermax LTd.,	HQ F.No.01/81/50/00240/AM08/DES.I	Lic.No. & Date
Meeting No.33/11		RA.F.No.31/24/040/00153/AM08	3110030218
Date: 14.12.2010		Ratification of norms.	dt.08.08.2007

The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 27.01.1011.

S.No.348

Case No.A/R. - 59	M/s. Botil Oil Tools India Pvt. Ltd., New Delhi	HQ F.No.01/80/50/00875/AM09/DES.I	Lic.No. & Date
Meeting No.33/11		RA.F.No.05/24/040/00327/AM09	0510225643
Date: 14.12.2010		Ratification of norms	dt.18.08.2008

The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization as per SION at Sl. No. C-1624 and C-1628 for relevant export product.

The Regional Authority may take necessary action accordingly.

S.No.349

Case No. A/R-63	M/s. Godrej & Boyce Mfg. Co. Ltd., Mumbai	F.No. 01/80/162/ 00961/AM08/DES.I	Lic.No. & Date
Meeting No.33/11		RA F.No.03/94/040/00587/AM08	0310442080
Date: 14.12.2010		Ratification of norms	dt.06.09.2007

The representative of the DIPP informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case for 25.01.2011.

S.No.350

Case No. A/R-98	M/s. Mahle Filter Systems (I) Ltd., (Formerly Purolator (I) Pvt. LTd.,)	HQ F.No.01/80/50/00874/AM08/DES-I	Lic. No. & Date
Meeting No.33/11		RLA No.05/24/040/00330/AM08	05102206794
Date: 14.12.2010		Revision of norms	dt.26.07.2007

The Committee observed that the firm vide their letter of dated 29-10-10 has requested for ratification of norms for supply of Automatic filter with boss and without boss on repeat basis as per licence no 0510212742 dated 29-11-07 as the Item of Export in both the licenses are same. As per written comments of DHI vide their U.O. Note No.3(54)/08-TSW(B) dated 13.12.2010, the Committee decided to ratify the norms in respect of the subject advance authorization on repeat basis and the quantities allowed proportionally.

The Regional Authority may take necessary action accordingly.

S.No.351

Case No. A/R-102	M/s. Bharat Heavy Electricals Ltd., Haridwar	HQ F.No.01/80/050/01790/AM09/DES-I	Lic. No. & Date
Meeting No.33/11		RLA No.61/24/040/00069/AM09	6110000286 dt.06.02.2009
Date: 14.12.2010		Ratification of Norms	

The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 25.01.2011.

S.No.352

Case No. A/R-103	M/s. Bharat Heavy Electricals Ltd., Haridwar	HQ F.No.01/80/050/00120/AM10/DES-I	Lic. No. & Date
Meeting No.33/11		RLA No.61/24/040/00007/AM10	6110000313 dt.29.05.2009
Date: 14.12.2010		Ratification of Norms	

The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 25.01.2011.

S.No.353

Case No. A/R-105	M/s. Motherson Sumi Systems Ltd., New Delhi	HQ F.No.01/80/050/00213/AM07/DES-I	Lic. No. & Date
Meeting No.33/11		RLA No.25/24/040/00003/AM07	2510001671 dt.30.05.2006
Date: 14.12.2010		Ratification of norms	

The Committee decided to ask the concerned R.A. to forward 4 set of firm's application along with previous correspondence/decision if any, at the earliest for examination and comments of DHI and to relist the case for 25.01.2011.

S.No.354

Case No. A/R-106	M/s. Motherson Sumi Systems Ltd., New Delhi	HQ F.No.01/80/050/00214/AM07/DES-I	Lic. No. & Date
Meeting No.33/11		RLA No.25/24/040/00004/AM07	2510001672 dt.30.05.2006
Date: 14.12.2010		Ratification of norms	

The Committee decided to ask the concerned R.A. to forward 4 set of firm's application along with previous correspondence/decision if any, at the earliest for examination and comments of DHI and to relist the case for 27.01.2011.

S.No.355

Case No. A/R-107	M/s. The Saraswati Industrial Syndicate Ltd.,	HQ F.No.01/80/050/01171/AM09/DES-I	Lic. No. & Date
Meeting No.33/11		RLA No.05/24/040/00335/AM09	0510229084 dt.10.10.2008
Date: 14.12.2010		Ratification of norms	

The Committee observed that the firm has asked for restoration of items which were deleted, are thinner and rust preventive items. The export product "Steel Drum" is very often painted as per the requirement of the importer. As per written comments of DHI of vide their U.O. Note No.3(10)/09-TSW(B)/586 dated 08.12.2010 the committee decided for restoration of import items no 8,9,10 of import as applied for the subject advance authorization.

The Regional Authority may take necessary action accordingly.

S.No.356

Case No. A/R-55	M/s. ICM Engineering Pvt.	HQ F.No.01/80/162/01053/AM06/DES-I	Lic.No. & Date
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33	Engineering Pvt. Ltd.,	F.NO.01/80/102/01055/AM00/DES-I	
Meeting No.33/11		RA.F.No.05/24/040/00605/AM06	0510170529
Date: 14.12.2010		Ratification of norms	dt.11.11.2005

On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 25.01.2011: -

1. Specific import with quantity & value for each export product separately.
2. Value of the export product.
3. Manufacturing activity involved in the manufacture of the export products.
4. Information in respect of Sl. No.5 & 11 of the Standard Deficiency Format which the firm had not submitted earlier.

S.No.357

Case No. A/R – 149	M/s. Thermax LTd.,	HQ F.No.01/81/50/000310/AM06/DES-I	Lic.No. & Date
Meeting No.33/11		RA.F.No.31/24/040/00017/AM06	3110021206
Date: 14.12.2010		Ratification of norms.	dt.14.07.2005

The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 25.01.2011.

S.No.358

Case No. A/R- 99	M/s. United Drilling Tools Pvt. LTd., Delhi	HQ F.No.01/80/50/00815/AM09/DES-I	Lic. No. & Date
Meeting No.33/11		RLA No.05/24/040/00305/AM09	0510225008
Date: 14.12.2010		Revision of norms	dt.05.08.2008

The Committee observed that the firm has represented against the recovery & stated that the steel clips or Burada are being sold at a price of Rs. 17/- per kg. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 25.01.2011: -

“The firm may be asked to submit pro-forma invoice of import item no 1 & 3 of import to examine their request.”

S.No.359

Case No. A/R-128	M/s. Macmet India Ltd., Kolkata	HQ F.No.01/80/050/00479/AM09/ DES-I	Lic.No. & Date
Meeting No.33/11		RA F.No.02/24/040/00031/AM09	0210113457
Date: 14.12.2010		Ratification of norms	dt.11.06.2008

The Committee observed that earlier all the items were allowed to the firm for import except four items. The firm has requested for restoration of the same. As per written comments of DHI of vide their U.O. Note No.3(62)/09-TSW(B)/552 dated 15.11.2010 the committee decided to delete the quantity of item No 10 as required to first fill with documentary evidence and all other items allowed for import for ratify the norms in respect of the subject advance authorization as under GN-4.

The Regional Authority may take necessary action accordingly.

S.No.360

Case No. A/R-129	M/s. Plant Engineering Services, Chennai	HQ F.No.01/80/050/00560/AM10/ DES-I	Lic.No. & Date
Meeting No.33/11		RA F.No.04/24/040/00146/AM10	0410108037
Date: 14.12.2010		Ratification of norms	dt.24.09.2009

As per written comments of DHI of vide their U.O. Note No.3(165)/09-TSW(B)/588 dated 09.12.2010 the committee decided to modify the norms of import of 44,000 numbers of bars in respect of the subject advance authorization. Total import is 45,000 numbers of item no 1 of import out of which duty free import should be restricted to 44,000 numbers of bars of weight 102,300 kg & balance quantity may be imported by paying duty to compensate the recovery due to sale of scrap

The Regional Authority may take necessary action accordingly.

S.No.361

Case No. A/R-110	M/s. Godrej & Boyce MFG. Co. Ltd., Mumbai	F.No. 01/80/50/ 00522/AM10/DES-I	Lic.No. & Date
Meeting No.33/11		RA F.No.03/94/040/00528/AM10	0310539241
Date: 14.12.2010		Ratification of norms	dt.24.09.2009

It was decided by the Committee to call for information in respect of Sl.No.5 of the Standard Deficiency Format. The case to be relisted on 25.01.2011.

S.No.362

Case No. A/R- 95	M/s. Resham Roosen India Pvt. Ltd.,	HQ F.No.01/85/50/00494/AM10/DES-I	Lic. No. & Date
Meeting No.33/11		RLA No.06/21/040/00103/AM09	0610014832
Date: 14.12.2010		Ratification of norms	dt.23.12.2008

As per written comments of DIPP of vide their U.O. Note dated 14.12.2010, the committee decided to ratify the norms in respect of the subject advance authorization as under:-

1. Description of export products with their quantities in Nos. and weight to be specified as under:

- (i) Parts & Accessories For Medical & Surgical Equipment made out of Aluminium Alloys as under

Description	Quantity (Nos.)	Net Export Weight (Kgs.)
Screw For Bottom	200	2.00
Comp. Adj.oil Return House	200	1.017
Comp. Adj.oil Return House	200	0.80
Comp. Adj.oil Return House	200	1.10
Comp. Adj.oil Return House	200	0.80
High Ride adjuster nut M16x1.0	150	0.75
Hose Banjobolt M10	200	1.00
Distance-piece	200	11.20
High ride adjuster H.V. part	150	6.00
Mount Eye h=72 d=26	30	3.36
Mount Eye h=72 d=26	20	2.14
Mount Eye HV M16 d=26 h=105	30	3.84
Piston 40-C2	200	3.80
Mount Eye H.V.d=26 h=72	4	0.14
Mount Eye HV M16 d=26 h=78	100	3.20
Mount Eye HV M16 d=26 h=82	60	2.04
Mount Eye H.V.d=26 H=82	20	0.76
Mount Eye	300	18.00
Mount Eye H.V.d=26 H=95	30	1.20
Mount Eye	60	4.32
Mount Eye h=72 d=26	80	6.080
Spring retainer Ring d=42	100	2.10
Piston 50	300	11.10
Piston 50	100	3.70
Mount Fork h=67 b=25	100	6.00
Bottom 40 piggy bak head h=40,d=26	160	24.16
Mount Fork h=72 b=26	20	1.68
Mount Fork h=72 b=30	60	6.00
Bottom 56 M10 h=56 d=26	60	9.60
Mount Fork h=80 b=22	5	0.54
Nitrogen Reservoir 50	2	0.274
Floating Piston rond 46mm	500	15.00
Nitrogen Reservoir Head	150	24.60
Mount Fork h=72 b=32	30	3.24

Bottom 50 M10x1.0 h=60 d=26	100	22.00
Spring Retainer	200	6.40
Spring Retainer	9	0.198
Spring Retainer	100	2.20
Bodem dia 46 vrstelbar	50	5.00
Bodem Dia 46 Verstelbaar	9	0.981
Bottom 50 M10x1.0 h=37 d=26	200	32.00
Mount Fork h=72 b=40	15	1.80
Spring Adjuster ring	50	3.075
Spring Adjuster ring	50	3.00
Lagerblok	200	21.60
Piggy bak part Hi+Lo	200	40.20
Total		319.995 Kgs.

(ii). Parts & Accessories For Medical & Surgical Equipment made out of Steel as under

Description	Quantity (Nos.)	Net Export Weight (Kgs.)
Halter	75	31.27
Halter		31.27
Halter	75	31.27
halter	70	28.00
Halter	70	28.00
halter	70	28.00
U-profil	140	28.00
U-Profil	140	28.00
U-profil	140	28.00
Turfanger feder busche	180	0.36
Bolzen	400	4.00
Bolzen	400	4.00
Butzen	250	2.00
Butzen	250	2.00
Butzen	350	3.15
Butzen	350	3.15
Butzen	150	1.95
Butzen	150	1.95
Bolzen	100	1.90
Bolzen	100	1.90
Schweissbutzen	190	1.90
Schweissbutzen	250	1.90
Butzen	150	1.80
Butzen	150	1.80
Butzen	1500	16.20
Buchse	1500	2.10
Buchse	250	3.50
Buchse	250	3.50
Buchse	1350	20.25
Buchse	1350	20.25
Buchse	1350	20.25
Butzen	70	0.70
Butzen	70	0.70
Butzen	310	3.10
Buchse	4000	72.00
Buchse	4000	72.00
Butzen	400	8.00
Buchse	2500	5.00
Buchse	2500	40.00
Buchse	1000	16.00
Butzen	150	3.00
Butzen	1500	16.20

Buchse	1700	49.30
Butzen	50	1.50
Butzen	50	1.50
bolzen uberdruckventil	200	4.00
bolzen uberdruckventil	200	4.00
Buchse	200	7.20
Buchse	200	7.20
Buchse	100	4.00
Meeneempen scanrem	300	5.40
Meeneempen scanrem	300	3.90
Buchse	100	5.00
Buchse	100	5.00
Buchse	400	22.80
Buchse	400	22.80
Buchse	100	6.405
Buchse	100	6.405
Buchse	300	21.30
Buchse	300	21.30
Buchse	75	6.00
Buchse	75	6.00
Buchse	300	25.50
Buchse	300	25.5
Butzen	100	10.00
Butzen	50	10.00
Buchse	50	5.15
Buchse	50	5.30
Buchse	50	5.30
Buchse	100	11.30
Buchse	100	11.30
Veeropsluitnippel	300	3.90
Buchse	1000	21.00
Buchse	3500	73.50
Buchse	3500	76.80
Buchse	5000	160.0
Bush	500	20.00
buchse bearbeitet	750	30.00
buchse bearbeitet	750	30.00
Buchse	1500	60.75
Buchse	1500	6.75
Buchse	800	41.60
Buchse	800	41.60
Buchse	100	6.00
Buchse	100	6.00
Buchse	350	19.20
Buchse	800	51.20
Buchse	350	26.60
Buchse	350	26.60
Buchse	350	26.60
Buchse	150	17.10
Buchse	150	17.10
Rebound Plate	7	0.11
Ring 0236.614/K	1000	13.00
Looprolas NAAF (langscarrier)	1000	137.0
Looprolas NAAF (langscarrier)	929	127.27
Buchse	700	23.10
Buchse	1600	52.80
Massebutzen	500	20.00
Massebutzen	500	20.00
Distanzrohr	50	2.000
Buchse	350	17.85
Buchse	350	17.85
 Buchse	1250	81.25
 buchse	1250	81.25
buchse	200	27.80
buchse	200	27.80
butzen	100	4.00
butzen	100	4.00

butzen	100	4.00
gewindebutzen	600	48.00
gewindebutzen	600	48.00
butzen	500	40.00
butzen	 0	 .00
rohr	 150	 00
rohr	150	6.00
butzen	500	44.00
butzen	500	44.00
butzen	350	33.60
butzen	350	33.60
Buchse	300	60.00
buchse	300	60.00
buchse	140	14.00
 chse	140	14.00
Gewindebolzen	100	11.00
Rebound Plate Rubber h=12	10	0.22
buchse	400	24.00
buchse	400	24.00
buchse	500	33.00
buchse	500	30.00
buchse	1000	 .00
butzen	500	 .00
butzen	500	 .00
bolzen	50	 .55
bolzen	50	10.55
buchse	1000	30.00
buchse	1000	30.00
butzen zylinder	50	11.65
butzen zylinder	50	11.65
buchse	240	15.12
buchse	240	15.12
Bush Pivot point	120	68.40
Bush Pivot point	120	68.40
Bush Pivot point	120	73.80
Bush Pivot point	120	73.80
Bush	120	13.44
Bush	120	13.44
Bush	120	10.20
Bush	120	10.20
Hefpen	500	1561.0
Hefpen	500	1561.0
Bush Pivot point	60	23.58
Bush Pivot point	60	23.58
Reboud Adjuster needle	100	0.60
welle	60	45.90
welle	20	15.30
flansch	75	22.50
flansch NMW	75	22.50
flansch	75	22.50
leiste	100	12.70
leiste	100	12.70
leiste	100	12.70
Platte	50	62.00
kabelschutz	50	129.55
Duwstang	200	33.60
Duwstang	200	33.60
Duwstang	200	33.60
Duwstang	200	33.60
Duwstang	100	16.80
platte	70	4.90
platte	70	4.90
platte	70	7.00
platte	70	7.00
blech	70	0.84
blech	70	0.84

klotz	100	43.8
klotz	100	11.08
Blech	140	91.00
blech	140	91.00
platte	75	24.75
platte	75	24.75
buchse	150	15.00
buchse	150	15.00
scharnier	75	37.50
scharnier	75	37.50
klotz	300	57.00
klotz	300	57.00
Boss Spacer	250	45.00
Boss spacer	27	4.806
halter	250	4.806
Shock Body d=40 l=120	25	6.30
Shock Body d=40 l=130	75	26.25
Shock Body d=40 l=140	50	19.26
Shock Body d=40 l=230	30	14.76
Shock Body d=40 l=250	60	39.00
klotz	35	42.00
Klotz	35	42.00
klotz	35	42.00
klotz	35	42.00
Total		8059.95 Kgs.

(iii). Parts & Accessories For Medical & Surgical Equipment made out of Stainless Steel as under

Description	Quantity (Nos.)	Net Export Weight (Kgs.)
massebutzen	500	0.04
butzen	150	0.08
butzen	150	0.08
Nutmutter	5000	0.016
Gewindebuchse	5000	0.035
buchse	175	0.09
buchse	175	0.09
butzen	250	0.16
butzen	250	0.16
Snijlschijf Emtee-L0.5MM	100	0.054
Drukschijf Quad	50	0.12
gewindestück	150	0.12
gewindestück	150	0.12
Snijlschijf Emtee-V	250	0.025
 chse	150	0.50
bléch	150	0.042
blech	150	0.042
Lager	80	0.060
lager	80	0.060
lagerbock	75	0.054
lagerbock	75	0.054
lagerbock	80	0.243
lagerbock	80	0.243
lagerbock	350	0.060
lagerbock	350	0.060
Total		650.33 Kgs.

2. Description of import item at Sl. No. 1 modified as “Relevant Aluminium Alloy Round Bar/Square Bar” and its quantity allowed as 1097 Kgs. after taking 30 % recovery.
3. Description of import item at Sl. No. 2 modified as “Relevant Steel Round Bar/Square Bar/Flat Bar/Round tube/Hollow Section/ Angle Section” and its quantity allowed as 14940 Kgs. after taking 15 % recovery
4. Description of import item at Sl. No. 3 modified as “Relevant Stainless Steel Round Bar/Square Bar/Flat Bar” and its quantity allowed as 1950 Kgs. after taking 15 % recovery.

The Regional Authority may take necessary action accordingly.

The Regional Authority may take necessary action accordingly.

S.No.363

Case No. A/R- 84	M/s. Resham	F.No. 01/80/50/ 01045/AM08/DES.I	Lic.No. & Date
Meeting No.33/11	Roosen India Pvt.	RA F.No.06/24/040/00033/AM08	0610012742
Date: 14.12.2010	Ltd.,	Ratification of norms	dt.10.01.2008

As per written comments of DIPP of vide their U.O. Note dated 14.12.2010, the committee decided to ratify the norms in respect of the subject advance authorization as under:-

1. Description of export products with their quantities in Nos. and weight specified as under:

(i). Parts & Accessories For Medical & Surgical Equipment made out of Aluminium Alloys as under		
Description	Quantity (Nos.)	Net Export Weight (Kgs.)
High ride adjuster nut M16x1.0	150	0.60
Hose Benjo Bolt M10	400	2.00
Screw for Bottom	200	2.00
Distance-piece	250	14.00
High ride adjuster H.V. part	250	2.75
BLOK LINKS	250	12.50
BLOK RECHTS	250	14.75
Block Links	250	12.50
Block Rechts	250	14.75
End Cap	500	18.00
Mount Fork h=67 b=25	10	0.60
Mount Fork h=72 b=26	20	1.60
Mount Fork h=72 b=30	60	6.00
BOTTOM56 M10x1.0 h=56 d=26	300	48.0
BOTTOM50 M10x1.0 h=60 d=26	100	22.00
Spring Retainer	100	2.40
Spring Retainer	200	6.40
BOTTOM50 M10x1.0 h=37 d=26	200	32.0
Mount Fork h=72 b=40	15	1.80
TUBE	300	51.0
Total		265.65

(ii). Parts & Accessories For Medical & Surgical Equipment made out of Steel as under		
Description	Quantity (Nos.)	Net Export Weight (Kgs.)
KIPROLAS	1000	46.0
DRAAGPEN	250	26.50
VEILIGHEIDSPAL	1000	68.0
REBOUND PLATE	400	2.0
BEARING BUSH	80	1.44
Looprolas NAAF (langscarrier)	1000	137.0
Looprolas NAAF (langscarrier)	1000	137.0
NAAF (dwarscarrier)	1000	125.0
AS ROUND	500	61.0
Hoofdas	400	45.60
Bush Pivot point	120	68.40
Bush Pivot point	120	73.80
Bush	120	13.44

Bush	120	10.20
HEFPEN	500	1561.0
HEFPEN	500	1561.0
HEFPEN	175	546.35
HEFPEN	500	1561.0
HEFPEN	500	1561.0
HEFPEN	500	1561.0
HEFPEN	500	1561.0
Bush Pivot point	60	23.580
REBOUND AD.NEEDLE	277	1.385
REBOUND AD.NEEDLE	100	0.50
BLOCK	450	66.15
BLOCK	450	66.15
Hefboom	200	35.0
DUWSTANG	300	52.50
DUWSTANG	300	52.50
DUWSTANG	300	52.50
DUWSTANG	300	52.50
DUWSTANG	300	52.50
Duwstang	200	33.60
DRAADSPINDEL	250	19.50
TUBE	200	38.00
TUBE	400	76.00
TUBE	200	40.00

Total 11390.095 Kgs.

(iii).Parts & Accessories For Medical & Surgical Equipment made out of Stainless Steel as under

Description	Quantity (Nos.)	Net Export Weight (Kgs.)
TUBE	200	40.0
Draadbus St.steel	42	8.4
Total		48.4 Kgs.

2. Description of import item at Sl. No. 1 modified as “Relevant Aluminium Alloy Round Bar/Tube” and its quantity allowed as 710.35 Kgs. after taking 30 % recovery.
3. Description of import item at Sl. No. 2 modified as “Relevant Steel Round Bar/Hexagonal Bar/Flat Bar/Round tube/Hollow Section” and its quantity allowed as 17444.8 Kgs. after taking 15 % recovery.
4. Description of import item at Sl. No. 3 modified as “Relevant Stainless Steel Round Bar/Hollow section” and its quantity allowed as 154.13 Kgs. after taking 15 % recovery.

The Regional Authority may take necessary action accordingly.

Sl.No.364

Case No. A/R- 80	M/s. Blue Star Ltd., Mumbai	HQ F.No.01/80/50/00553/AM10/DES-I	Lic. No. & Date
Meeting No.33/11		RLA No.03/94/040/00776/AM09	0310544095
Date: 14.12.2010		Amendment / correction of norms	dt.05.11.2009

The representative of the DIPP informed the Committee that they have received the firm’s reply and the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 25.01.2011.

Sl.No.365

Case No. A/R- 81	M/s. Blue Star Ltd., Mumbai	HQ F.No.01/80/50/00781/AM10/DES-I	Lic. No. & Date
Meeting No.33/11		RLA No.03/94/040/00886/AM10	0310559418
Date: 14.12.2010		Amendment / correction of norms	dt.10.02.2010

The representative of the DIPP informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 25.01.2011.

S.No.366

Case No. A/R- 78	M/s. GEA BGR	F.No. 01/80/50/ 01097/AM08/DES.I	Lic.No. & Date
Meeting No.33/11	Energy System	RA F.No.04/24/040/00325/AM08	0410092981
Date: 14.12.2010	India Ltd., Chennai	Ratification of norms	dt.02.01.2008

The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 25.01.2011.

Case No. A/R- 139	M/s. Sage Metal	F.No. 01/81/50/ 00640/AM07/DES.I	Lic.No. & Date
Meeting No.33/11	Ltd., Delhi	RA F.No.05/24/042/00577/AM07	0510194352
Date: 14.12.2010		Ratification of norms	dt.14.11.2006

As per written comments of DIPP of vide their U.O. Note dated 14.12.2010, the committee decided to ratify the norms in respect of the subject advance authorization as under:-

1. Description and quantities of export product may be specified as under:

Mechanical Appliances viz. Agricultural sprinklers namely		
Model	Quantity (in Nos.)	Net Weight (in Kgs.)
AL-123	5000	10,410
360SA	10000	12,620
2000SX	33,000	13,398
Total:	48000	36,428

2. Word "relevant" may be prefixed with the description of import item copper alloy and its quantity may be allowed as 24594 kgs.

The Regional Authority may take necessary action accordingly.

Case No. A/R- 140	M/s. Larson &	F.No. 01/80/50/ 00125/AM11/DES.I	Lic.No. & Date
Meeting No.33/11	Toubro Ltd.,	RA F.No.03/95/040/00069/AM11	0310572951
Date: 14.12.2010		Ratification of norms	dt.06.05.2010

As per written comments of DIPP of vide their U.O. Note dated 14.12.2010, the committee decided to modify the Quantities of import items of the norms in respect of the subject advance authorization as under:-

1. Quantity of import item at Sl. No. 1 i.e. Alloy Steel plates to be increased from 826753 Kgs. to 966074 Kgs. which is inclusive of 3 % wastage.
2. Quantity of import item at Sl. No. 15 i.e. Half Rolled Shells to be decreased from 28 Nos. (797.63 MT) to 24 Nos. (662.489 MT). which is on net to net basis.

The Regional Authority may take necessary action accordingly.

Case No. A/R- 141	M/s. Mahati	F.No. 01/85/50/ 00005/AM09/DES.I	Lic.No. & Date
Meeting No.33/11	Electrics, Pune	RA F.No.31/24/040/00308/AM08	3110032430
Date: 14.12.2010		Ratification of norms	dt.23.01.2008

The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 25.01.2011.

Case No. A/R- 142	M/s. Mahati	F.No. 01/85/50/ 00003/AM09/DES.I	Lic.No. & Date
Meeting No.33/11	Electrics, Pune	RA F.No.31/24/040/00304/AM08	3110032429
Date: 14.12.2010		Ratification of norms	dt.23.01.2008

The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 25.01.2011.

Sl.No.57

Case No. C - 15	M/s. Metal Closure	HQ F.No.01/80/162/00409/AM11/DES-I
Meeting No.33/11	Pvt. Ltd.	Request for modification of Standard Input

Meeting No.33/11	Pvt. Ltd.,	Request for modification of Standard Input
Date: 14.12.2010		Output Norms at Sl.No.C-773

The Committee directed to forward the a copy of Firm's reply to DIPP for examination and comments and the case is to be relist for 25.01.2011.

Sl.No.58

Case No. C - 13	M/s. Swastik Pipes	HQ F.No.01/80/162/00408/AM11/DES-I
Meeting No.33/11	Ltd., New Delhi	Request for Clarification in accordance with the
Date: 14.12.2010		Para 2.3 of <u>FTP 2009-14</u> in respect of
		Handbook of Procedures Vol.I

Based on the recommendation of DIPP, the Committee decided to clarify to the firm as under:

“ 3 Layer Polyethylene Coated ERW Line Pipe” are not covered under SION C-2004 for Engineering Products.”

The Regional Authority may take necessary action accordingly.

Sl.No.59

Case No. C – 15	M/s. Leo Prime Comp Pvt.	HQ F.No.01/80/162/01028/AM11/ DES-I
Meeting No.33/11	LTd.,	Amendment of ad-hoc wastage norms
Date: 14.12.2010		

On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 25.01.2010.

1. Information in respect of Sl.No.3,4, 11 & 11A of the Standard Deficiency Format for the various models/sizes of Aluminium Sheets(Base Plate sets) manufactured by them during the past one year.

Sl.No.60

Case No. C - 16	M/s. Birla Precision	HQ F.No.01/80/162/00608/AM11/ DES-I
Meeting No.33/11	Technologies Ltd.,	Fixation of input output norms for the export
Date: 14.12.2010	Aurangabad	product “Tool Holder” in respect of 100% EOU

On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 25.01.2010 :-

1. Information in respect of Sl.No.4,5 & 11 of the Standard Deficiency Format.
2. Dimensional Drawing of each export product.
3. The firm has mentioned in application at column 10 that there are two raw materials but it does not match with the details given in the process flow chart.
4. The quantity given in application does not match with the details given.
5. Copy of approval to SEZ.
6. Samples of the export product less than 100 gms.

S.No.61

Case No. C-20	M/s. BOSCH Limited,	HQ F.No.01/80/162/00683/AM10/DES-I
Meeting No.33/11	Bangalore	Fixation of SION
Date: 14.12.2010		

The Committee directed to forward a copy of firm's reply to DHI for examination and comments and to relist the case for 25.01.2011.
